HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Jammu) ****

Subject: Compliance of directions passed by the Hon'ble Supreme Court vide order dated 15.04.2025 in Criminal Appeal No. 1927 of 2025 titled Pinki Vs State of Uttar Pradesh and Anr.

CIRCULAR

No: \mathbb{N} of 2025/RG

Dated: 29 .11.2025

In compliance to the directions rendered by the Hon'ble Supreme Court vide its judgment dated 15.04.2025, passed in Criminal Appeal No. 1927 of 2025 titled Pinki Vs State of Uttar Pradesh and Anr, Presiding Officers of all the Courts in the UTs of J&K and Ladakh are hereby directed to complete the trials relating to child trafficking cases, if pending, in their respective courts, within a period of six months, from the date of the circular and if need be, by conducting the trial on day to day basis.

Any laxity to the aforesaid timeline shall be viewed seriously.

By Order.

Registrar General Dated: -29.11.2025

No:-73071-96 RG/GS Copy of the above forwarded to:

- 1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh for kind information of His Lordship;
- 2. Secretary to Hon'ble Mr/Mrs. Justice for information of their Lordships

- 3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu;
- 4. Registrar Computers (I.T), High Court of J&K and Ladakh, Jammu;
- 5. Registrar Rules, High Court of J&K and Ladakh, Jammu;
- 6. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar; for information.
- 7. All Principal District and Sessions Judges, UTs of J&K and Ladakh for information/ necessary action and with the request to get the same circulated amongst the judicial officers under their respective jurisdiction(s), for necessary compliance at their end;
- CPC, e-Courts, High Court of J&K and Ladakh, Jammu for information.
 Joint Registrar, Legal Section, High Court of J&K and Ladakh for information and with the direction to ensure that a report regarding compliance of directions contained in the circular is duly submitted to the Hon'ble Supreme Court.
- 10. Incharge NIC, High Court of J&K and Ladakh, Jammu for information and uploading the same on the official website of the High Court.
- 11. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
- 12. Order file.